

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
SINGLE MEMBER APPEAL BRANCH

Appeal No. E/2894/2007-SM[BR]

Date 26/02/2008

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
M/S HARI OM INGOTS & POVER PVT. LTD.
LIGHT INDUSTRIAL AREA, BHILAI (CG)

M/S HARI OM INGOTS & POVER PVT. LTD.

Appellant

Vs
Respondent

C.C.E. RAIPUR

I am directed to transmit herewith a certified copy of Final order No.350 /2008 -SM[BR] dated 6.2.2008
passed by the Tribunal under Section 35-C(1)of Central Excises Act, 1944

Assistant Registrar
(SM Appeal Branch)

Copy to :

1. Respondent

C.C.E. RAIPUR

CENTRAL EXCISE BUILDING, DHAMTARI ROAD,
TIKRAPARA, RAIPUR 492001.

2. Adv. / Consult

MR.SUSHIL KUMAR,CA

2/1, 2ND FLOOR, APPRAJITA COMPLEX, AKASHGANGA, SUPELA, BHILAI(CG)

3. S.D.R.

~~4. J.C.D.R.~~

5. Bar association, CESTAT, New Delhi

6. M/s. Deeparchi Publications, M-93, marg. 43, saket, New

7. M/s Centax Publications (P) Ltd., 1512-E, Bhishm Pitamah

8. Excise & Customs cases, B-37, Sector -1, NOIDA - 201301

9. R.Venkatraman Constt. 44-B, S.Suncity, Ghaziabad -

10. Nidheshak publications, I.P.Estate, new Delhi

11. Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh,

12. Co, Law Institution

13. TAX INDIA, B-XI/8183, Vasant Kunj, New Delhi - 110070

14. Office Copy

15. Guard file


Assistant Registrar
(SM Appeal Branch)

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, R.K. PURAM, W.B. NO.2, PRINCIPAL BENCH
NEW DELHI, COURT NO. III**

Excise Appeal No.2894 of 2007-SM (BR)

[Arising out of order in appeal No.137/RPR-II/2007 dated 9.8.2007 passed by the
Commissioner of Central Excise (Appeals-II), Raipur]

Date of Hearing/ Decision:6.2.2008

For approval and signature:

Hon'ble Mr. P.K. Das, Member (Judicial)

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- | | | |
|--|---|------|
| 1. Whether Press Reporters may be allowed to see
the Order for publication as per Rule 27 of the
CESTAT (Procedure) Rules, 1982. | : | |
| 2. Whether it should be released under Rule 27 of the
CESTAT (Procedure) Rules, 1982 for publication
in any authoritative report or not? | : | } M. |
| 3. Whether Their Lordships wish to see the fair copy
of the Order? | : | |
| 4. Whether Order is to be circulated to the Departmental
authorities? | : | |
-

M/s. Hari Om Ingots & Power Pvt. Ltd.

...Appellants
[Rep. by None.]

Vs.

CCE, Raipur

Respondent
[Rep. by Mr. S. Gautam, Authorized Representative (DR)]

CORAM: Mr. P.K. Das, Member (Judicial)

Final Order No. 350/08-SM(BR) Dated: 4.2.2008

Per P.K. Das:

By Stay Order No.1007/07-SM (BR) dated 11.12.2007, the Tribunal directed the applicant to pre-deposit Rs.30,000/- within 8 weeks and to report compliance on 6.6.2008. None appeared on behalf of the applicant. There is no compliance report in the file. Accordingly, the appeal is dismissed for non-compliance of the Stay Order under Section 35 F of the Central Excise Act, 1944.

Order dictated & pronounced in open court on 4.2.2008.

(P.K. Das)
Member (Judicial)

Ckp.